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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH 本水水水: 大头小小 水水火火火水

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

	Dated: 13-7-87
Application No. 5	08/8¶(T)
D.S. No 10498/8	2 in City Civil/Court, Mayo Hall Unit, B'lers)
pplicant	Respendents
ri S. Subbaiah V/a	The Sacy, M/s Civil Aviation & another
Shri S. Subbaiah 16, Cambridge Road (W.T. Station) Ulsoer Bangalore - 560 008	4. The Officer-in-Charge Aeronautical Communication Station H.A.L. Airport Bangalere - 560 017
Shri A.K. Lakshmanan Advecate 485, Old Poor House Road Bangalere - 560 051	5. Shri M.S. Padmarajaih Senier Central Gevt. Stng Counsel High Court Buildings Bangalore - 560 001
The Secretary Ministry of Civil Aviation Sardar Patel Bhavan Sansad Marg New Delhi - 110 001	
Sublect: SENDING COPIES OF ORDER PA	
APPLICATION NO. 508	/87(T)
Please find enclosed herewith the	copy of the Order/XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX
passed by this Tribunal in the above sai	
Encl: as above.	SECTION OFFICER (JUDICIAL)

Balu*

-Applicant

To

3.

Shri S. Subbaiah

BANGALORE

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Order Sheet (contd)



Date Office Notes Orders of Tribunal

(KSP)VC/LHAR(AM)

JULY 8,1987.

ORDER

This is a transferred application and is received from the City Civil Court, Mayo Hall Unit, Bangalore, under Section 29 of the Administrative Tribunals Act,1985 ('Act').

When the applicant entered service in the Aeronautical Commission Station, HAL Airport, Bangalore his date of birth had been entered as 8-9-1922 in his service records. On 1-9-1962 the applicant instituted O.\$.No.10493 1982 before the City Civil Court, Bangalore for a declaration that his date of birth was 25-11-1928 and not 8-9-1922 other consequential reliefs. and for On 10-12-1986 the learned Eighth Additional City Civil Judge holding that the suit related to Central Government service matter, had transferred the same to this Tribunal and on such transfer, the said suit has been registered as Application No.508 of 1987.

Sri A.K.Lakshmanan, learned counsel for the applicant/plaintiff contends that the suit filed by his client had been properly transferred to this Tri-

bunal under the Act and the same be dealt on merits.

Sri Z M.S. Padmarajaiah, learned Central Government Senior Standing Counsel appearing for the respondents/defendants, contends that Civil Aviation Airports in the country had come under the jurisdiction of National Airport Authority (NAA) constituted and functioning under the National Airport Authority Act,1985 (Central Act No.64 of 1985)(1985 Act) on and from 1-3-1986 and that the Central Government had not so far conferred jurisdiction over that authority uinder Section 14(2) of the Act on this Tribunal and, therefore, this Tribunal had no jurisdiction to take the case on its file and deal with the same on merits.

Sri Lakshamanan does not dispute that the applicant has been working in NAA as its employee on and from 1-6-1986.

When the applicant is an employee of NAA constituted under the 1985 Act, it follows from the same that the applicant was not an employee of the Central Government or that it was not a service matter of the Central Government over which only the Tribunal constituted under the Act at present has jurisdiction. In other

BANGALORE

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Order Sheet (contd)



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BANGALORE

/	Order Sheet (contd)	A508/87
Date	Office Notes	Orders of Tribunal
		words, the claim of the applicant does
	•	not relate to a Central Government
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		be taken on the file of the Tribunal.
	e q	
	1	Even otherwise Section 13(3) of
		the 1985 Act provides for continuance
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	A	the applicant/plaintiff as if the authority
		had been substituted in the place of
.		the original respondents/defendants.
		On this view also this suit instituted

On this view also, this suit instituted in the city civil Court has necessarily to be continued before that Court.

We find that the learned Judge vithout reference to every one of the aspects noticed by us, with all respect o him, had erroneously found that he suit filed by the applicant had o be transferred to this Tribunal for disposal. With regret, we cannot subseribe to the views expressed by the

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

Commercial Complex, Indira Nagar, Bangalore -560 038

Ref. APPLICATION No 508/87(T) (C.S.No 10498/82)

Dated 21.7.87

TO

The Deputy Registrar, Office of the City Civil Court, Mayo Hall Unit, Bnagalore-560 Ocl.

SuB; Returning of C.S. No. 10498/82 to the City Civil Court, Mayo Hall Unit, Bangalore

Sir,

Original Suit No.10498/82 on the file of the City Civil Court, Mayo Hall Unit, Bangalore, transferred to this Tribunal Under Sec. 29 of the Central Administrative Tribunal Act, 1985, is returned herwith for necessary action in pursuance of this Tribunal's Order dated 8.7.87 copy of which is enclosed herewith.

Parties directed to appear before the City Civil Court, Ma yo Hall Unit, Bangalore on 3.8.87.

The receipt of the case records may please be acknowledged.

Encl: Entire Recors of the Case

nc Beputy Registrar

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Order Sheet (contd)

The Secretary, 4/0 civil Aviations

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learned Judge, take the application on file and proceed with the case on merits. We have, therefore, no alternative but to direct retransfer of C.S.No.-10493 of 1982 to the Court of the City Civil Judge, Bangalore.

In the light of our above discussion we direct the Registrar of this Tribunal to re-transfer O.S.No.10493 of 1982 filed by the applicant/plaintiff to the City Civil Court, Mayo Hall Unit, Bangalore with a copy of this order for being dealt by that Court in accordance with law. We direct the parties to appear before the City Civil Court, Mayo Hall Unit, Pangalore on 3-3-1987 and take further orders from that court for the further progress of the case.

The Delegant

VICE-CHARM

Bsv/np-

True copy

SECTION OFFICER / 3)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH

BANGALORE

3-8-87